

District & Session Judge, Indore, M.P stating therein that Respondent nos. 1 & 2 could not be served as they have left the said address since last three years and their where-abouts are not known and the Counsel for the petitioner has also not filed the affidavit of dasti service.

Thereafter, the matter was listed before the Ld. Registrar on 3.8.2012 with an office report dated 1.8.2012, when he passed the following Order:

"The learned counsel for the petitioner says that they want to delete respondent Nos.1 and 2 and will file appropriate application at the earliest since they have yet to receive the affidavit for such application.

List before the Hon'ble Judge in Chambers after 16.8.2012 either for adjudication of application, if any filed for deleting respondent Nos.1 and 2 or for non-prosecution against such respondents."

It is submitted that pursuant to the Hon'ble Judge in Chamber's order dated 23.07.2013 respondent nos. 1 and 2 have been deleted from the array of the parties. Cause title has been amended accordingly.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 27th day of August, 2013.

ASSISTANT REGISTRAR

COPY TO : Mr. Saurabh Trivedi, Advocate.
Mrs. Manjeet Chawla, Advocate

ASSISTANT REGISTRAR

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